

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-821/ND/2018

In the matter of:

Shani Lal Jain Sole Propreitor of M/s. Jainsons (India)

....**Applicant**

Vs.

Jasper Engineers Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 04.09.2018

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)**

For the Applicant

: Ms. Anu Kadian, CS

Mr. Naveen Kumar, Adv.

For the Respondent

: Mr. Vipin Singh, Adv. with

Mr. Arvind Kumar, Adv.

ORDER

Learned counsel for the corporate debtor has candidly admitted that they have no money to liquidate the outstanding dues.

Order reserved.

Mukesh

Sd/-
**(MS. INA MALHOTRA)
MEMBER (JUDICIAL)**

